

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

2

C.P. No.158/2006 in
O.A. No.2719/2004

New Delhi this the 7th day of July, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Kamlesh Shankdhar,
Steno Grade-III (32061),
HQ WAC Command, IAF,
Accounts Section,
Subroto Park,
New Delhi.

-Applicant

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri Vikram Singh,
Secretary,
Ministry of Defence,
Govt. of India, North Block,
New Delhi.
2. Shri G.S. Tiwari,
P.O.P.C.,
Air HQ, Vayu Bhawan,
New Delhi-110 001.

-Respondents

(By Advocate: Shri R.C. Gautam)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of respondents has filed a copy of order dated 04.07.2006 whereby applicant's pay has been fixed on promotion from Civilian Steno Grade-III to Grade-II. Learned counsel of applicant stated that though these proceedings should be dropped, however, liberty may be given to the applicant to resort to appropriate legal proceedings on remaining aggrieved still.

Ordered accordingly. Notice issued to the respondent No.2 is discharged.


(Mukesh Kumar Gupta)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

CC.